

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No109
CP(IB) 480 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s

Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

Order delivered on ..07/03/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Parth Shah, Adv., Mr. Nandan Shah, Adv.
For the RP : Mr. Milan Negi, Adv.

ORDER

Cont. A/01 of 2022

Learned Counsel for the applicant states that service is complete through email as well as RPAD. None appears for the respondent no.1 & 2. As a last chance, we give two weeks' time to respondent no.1 & 2 to appear and file reply. Let this order also be served through email on respondent no.1 & 2 by the Learned Counsel for the applicant.

List on 05.04.2022.

IA 57 of 2022

Learned Counsel for the applicant seeks and granted 10 days time to file rejoinder.

List on 16.03.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**